

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(i) The Navy (Pension) Amendment Regulations, 1972, published in Notification No. S.R.O. 111 in Gazette of India dated the 21st April, 1973.

(ii) The Naval Ceremonial, Conditions of Service and Miscellaneous Second Amendment) Regulations, 1973, published in Notification No. S.R.O 140 in Gazette of India dated the 26th May, 1973.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library See No. LT-5274/73].

ACCOUNTS COAL BOARD FOR 1970-71 AND MINERAL CONCESSIONS (3RD AMDT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Coal Board for the year 1970-71, under sub-section (2) of section 12 of the Coal Mines (Conservation Safety and Development) Act, 1952 [Placed in Library See No LT-5273/73]

(2) A copy of the Mineral Concessions (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No G.S.R. 617 in Gazette of India dated the 9th June, 1973, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library. See No. LT-5277/73].

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPN., CALCUTTA FOR 1971-72 AND EMPLOYEES PROVIDENT FUNDS (4TH AMDT.) SCHEME

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): On behalf of Shri G. Venkatswamy, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1971-72.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-5278 '73]

(2) A copy of the Employees Provident Funds (Fourth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No G.S.R 552 in Gazette of India dated the 26th May, 1972, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 [Placed in Library See No LT-5279/73].

13 224 hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS OF STUDY GROUPS

SHRI BUTA SINGH (Rupar): I beg to lay on the Table a copy each of the following:—

(1) Report of Study Tour of Study Group II of the Committee on the